GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA

UNSTARRED QUESTION NO:3765
ANSWERED ON:19.12.2006
LAND USE CONVERSION
Khanna Shri Avinash Rai

Will the Minister of HOME AFFAIRS be pleased to state:

(a)Whether any conversion in land use is permissible in Chandigarh ;

(b) If so, the details of procedure prescribed; and

(c) The number of cases of conversion in land use have been permitted in Chandigarh during the last three years ?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY)

(a) : Yes, Sir.

(b) : The lessees/owners/GPA holders or tenants (with the consent of the owners) may make an application to the Designated Agency i.e. Chandigarh Housing Board in the prescribed proforma alongwith conversion fee in the shape of Demand Draft/ Pay Order to be drawn in favour of the Designated Agency. The Agency would then process the cases for conversion and convey its decision within 15 days from the date of receipt of the application subject to the completion of all formalities and objections, if any, raised by the Estate Office and other Departments.

(c) :17 cases have been permitted since the launching of the Scheme in 2005.